

**GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT**

(ORDERS BY THE GOVERNOR)

NOTIFICATION.

Dated Shillong, the 25th May, 2017.

No. LR (A) 32/92/Pt.III/409- In exercise of the powers conferred under sub-section (1) of Section 24 of the Code of Criminal Procedure, 1973 (2 of 1974) and in consultation with the High Court of Meghalaya, the Governor of Meghalaya is pleased to appoint Shri.Md.Khalid Khan, Advocate as Public Prosecutor to deal with Government cases in the High Court of Meghalaya with immediate effect until further orders.

This supersedes all notification(s) issued earlier to this effect.

Sd/-

(W.Khyllap, IAS)

**Secretary to the Govt. of Meghalaya
Law Department.**

Memo.No.LR(A)32/92/Pt.III/409-A Dated Shillong the 25th May, 2017

Copy forwarded to:

1. The Advocate General/Additional General, Meghalaya, High Court of Meghalaya, Shillong-793001.
2. The Registrar General, High Court of Meghalaya, Shillong-793001.
3. The Deputy Commissioner, East Khasi Hills District, Shillong-793001.
4. The District and Session Judge, East Khasi Hills District, Shillong-793001.
5. The Director General of Police, Meghalaya, Shillong-793001.
6. The Superintendent of Police, East Khasi Hills District, Shillong-793001.
7. Shri. Md. Khalid Khan, Advocate. Charge Report of assuming charge as Public Prosecutor may be sent to this Department.
8. The Secretary, Meghalaya High Court Bar Association.
9. The Secretary, Shillong Bar Association.
10. The Director of Printing & Stationery, Meghalaya, Shillong for favour of publication of this notification in the next issue of the Meghalaya Gazette.
11. DIPR, Shillong.
12. Law (B) Department.
13. NIC, of all the concerned Districts.
14. DEO, Law Department.
15. Guard file.

By orders,etc.



**Under Secretary to the Govt. of Meghalaya,
Law Department**